

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.117/95

Dt. of order: 13.9.1995

Keshiri Lal : Petitioner

Vs.

Shri R.Ravindra & Ors. : Respondents

Mr.Dharmendra Agarwal : Counsel for petitioner

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Petitioner Keshiri Lal has filed this Contempt Petition under Sec.17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the direction of the Tribunal issued in O.A.No.71/94 on 6.7.1994, the respondents have committed contempt of court.

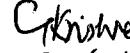
2. We have heard the learned counsel for the petitioner.

3. The order of reversion Annex. Al was set aside in the aforesaid O.A. Consequently the applicant was not reverted and he worked on the higher post till his retirement on 31.7.1994. It is stated that retirement benefits including pension, gratuity, commutation, leaves encashment, etc. have not been granted. No directions in regard to these benefits were issued by the Tribunal. There has been no disobedience much less wilful disobedience of the Tribunal's directions.

4. The Contempt Petition is, therefore, dismissed.


(O.P.Sharma)

Member (A)


(Gopal Krishna)

Vice Chairman.